

Infomedia Press Limited

INFOMEDIA PRESS LIMITED

CIN: L22219MH1955PLC281164

Regd. Office: First Floor, Empire Complex, 414-Senapati Bapat Marg, Lower Parel, Mumbai - 400013

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Website: www.infomediapress.in | E-mail: investors@infomedia18.in

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER, 2025

(₹ in lakh, except per share data)

Particulars	Quarter ended 30 th Sep' 2025	Half year ended 30 th Sep' 2025	Quarter ended 30 th Sep' 2024
Revenue from Operations	-	-	-
Profit/ (Loss) for the period before Tax	(24.64)	(127.45)	(87.81)
Profit/ (Loss) for the period after Tax	(24.64)	(127.45)	(87.81)
Total Comprehensive Income for the period (after tax)	(24.64)	(127.45)	(87.76)
Paid up Equity Share Capital, Equity Shares of ₹ 10 each	5,019.42	5,019.42	5,019.42
Other Equity excluding Revaluation Reserve*			
Earnings per Equity share (Face value of ₹ 10/- each) (Not Annualised) (for continuing and discontinued operations) Basic & Diluted (₹)	(0.05)	(0.25)	(0.18)

* Reserves excluding revaluation reserve for the year ended as on 31st March, 2025 was ₹ (10,841.19) lakh.

Notes:

- The Audit Committee has reviewed the above results and the Board of Directors have approved the above results and its release at their respective meetings held on 14th October, 2025. The Statutory Auditors of the Company have carried out a Limited Review of the aforesaid results.
- The above is an extract of the detailed format of Unaudited Financial Results for the quarter and half year ended 30th September, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the said quarter and half year ended 30th September, 2025 are available on the Stock Exchange websites (www.bseindia.com / www.nseindia.com) and Company's website at https://www.infomediapress.in/wp-content/uploads/2025/10/Financial_Results_Sept2025_InfomediaPressLtd.pdf and can also be accessed through the QR code given in this publication.



For Infomedia Press Limited
Sd/-
Chairman

Date : 14th October, 2025

TRAVANCORE TITANIUM PRODUCTS LIMITED
Kochuvelli, Thiruvananthapuram - 695 021
E-mail: trtp@trtp.in, trtp@trtp.in

e-TENDER NOTICE
Supply of 42 MTs. of Potassium Chloride
E-tenders are invited in TWO BID system from experienced Manufacturers/Suppliers for the supply of 42 MTs. of Potassium Chloride for a period of 6 months on staggered supply basis as per the requirement of TPL.

Tender ID: 2025_TITPL_807690_1
Due date & time of bid submission: 21/10/2025 up to 6.00 p.m.
The tender shall be submitted only on line as e-tender through the portal www.etenders.kerala.gov.in.
For more details, please visit our website www.travancoretitanium.com
-Sd/-, HOD (Commercial)

TCDAICL
A SPV OF MAHAPREIT & THANE MUNICIPAL CORPORATION
(Subsidiary of MPBCDC, a Government of Maharashtra undertaking)

NOTICE FOR INVITING REQUEST FOR QUALIFICATION CUM PROPOSAL
TCDAICL (SPV) invites Request for Qualification cum Proposal for Appointment of Developer for the Implementation of the Urban Renewal Scheme at Hajuri URP 11 in Thane city through a Construction and Development Agency (C&DA) on PPP basis.
The last date of submission of bids is 17/11/2025.
Details of cluster and RFQ cum Proposal can be viewed on <https://tcdaicl.in/tweb/tenders> and on <https://mahapreit.in/> and submitted on <https://mahatenders.gov.in>.
Director (Technical)
TCDAICL

BHARATPUR DEVELOPMENT AUTHORITY, BHARATPUR
S. No. - Tech/BDA/2025-26/14045 - 64 Date - 08/10/2025

EXPRESSION OF INTEREST
Preparation Of Consultancy Services For Consultancy services for Development of Keoladeo National Park Entry Plaza, along with Tourist Amenities, Service Road and Botanical garden
The Bharatpur Development Authority (BDA), Bharatpur invites proposal for Preparation Of Consultancy services for Development of Keoladeo National Park Entry Plaza, along with Tourist Amenities, Service Road and Botanical garden. Detailed of EOI, eligibility criteria schedule and condition can be seen on <https://eproc.rajasthan.gov.in> from dated 10.10.2025 10:00 AM to 27.10.2025 at 6.00 pm.
UBN No. WAQ2526SLOB00240
Raj.Samwadi/C/25/12072
Executive Engineer
BDA, Bharatpur

MCL Mahanadi Coalfields Limited
(A Subsidiary of Coal India Limited)
Jagruti Vihar, Burla-768020, Dist. - Sambalpur, Odisha
Ph. (EPBX) : 0663-2542461 to 469 Website : www.mahanadicoal.in

Notice
All the tenders issued by CIL and its Subsidiaries for procurement of Goods, Works and Services are available on website of Coal India Ltd www.coalindia.in, respective subsidiary Company, (MCL, www.mahanadicoal.in), CIL e-procurement portal <https://coalindiatenders.nic.in> and Central Public Procurement Portal <https://eprocure.gov.in> In addition, procurement is also done through GeM portal <https://gem.gov.in>. R-5271

TATA POWER
Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)
The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.
1) OLA for supply of Fuses (Ref: CC26AAM049)
2) OLA for providing HDD Services (Ref: CC26AAM050)
3) OLA for supply of PQM meters (Ref: CC26AAM051)
4) OLA for LT Network and Meter Management Services (CC26VJS023)
For package 1, 2, 3, 4 interested bidders to submit Tender Fee and Authorization Letter up to 24.10.2025.
5) SITC of Communication Infrastructure at Tata Power. (Package Reference No.: 4100054990).
For package 5 last date of bid submission (along with Tender fee & EMD): 05.11.2025, 17.00 Hours.
For detailed NIT & Tender Document, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the above tenders shall be informed on website <https://www.tatapower.com> only.

Repro Home Finance Limited
CIN - L65922TN2009PLC044655
Registered Office: Repco Tower, No. 33, North Usman Road, T. Nagar, Chennai-600017
Corporate Office: Third Floor, Alexander Square, Old No.34 & 35, New No.2, Sardar Patel Road, Guindy, Chennai-600032
Ph: (044) - 4210 6650 E-mail: cs@reprohome.com
Website: www.reprohome.com

SPECIAL WINDOW FOR RE-LODGE OF PHYSICAL SHARE TRANSFER REQUESTS
This is to bring to your kind attention that SEBI vide circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025 has decided to open a special window only for re-lodgement of transfer deeds, which were lodged prior to 1st April, 2019 and rejected/ returned/ not attended to due to deficiency in the documents/ process/ or otherwise, and could not be re-lodged upto 31st March, 2021. The special window shall be open for a period of six months from 7th July, 2025 to 6th January, 2026. During this period, the securities that are re-lodged for transfer (including those requests that are pending with the company / RTA, as on 2nd July, 2025) shall be issued only in demat mode. Accordingly, shareholders are requested to approach the RTA of the Company, M/s. KFin Technologies Limited at Sateem Building, Tower B, Plot No 31 & 32, Financial District, Nanakramuda, Hyderabad, Telangana - 500032 or email: seiward.ris@kfin.com or website: www.kfintech.com to re-lodge earlier pending transfer requests, if any, and complete the transfer procedure within the timeline as allowed by SEBI.

Place: Chennai
Date : 14.10.2025
For Repco Home Finance Limited
Sd/-
Ankush Tiwari
Company Secretary & Compliance Officer

Oriental Aromatics Ltd.
CIN: L17299MH1972PLC285731
Regd. Office: 133, Jehangir Building, 2nd floor, Mahatma Gandhi Road, Fort, Mumbai - 400 001. Phone No: 022-43214000; Fax: 022-43214099
Website : www.orientalaromatics.com Email : investors@orientalaromatics.com

NOTICE TO SHAREHOLDERS
Special Window for Re-lodgement of Transfer Requests of Physical Shares
SEBI, vide its Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, has opened a special window exclusively to facilitate re-lodgement of transfer deeds that were lodged prior to April 1, 2019 and were rejected, returned or not attended to due to deficiencies in the documents, process or for other reasons. This special window is open for a period of six months from July 7, 2025 to January 6, 2026.
Shareholders who wish to re-lodge their documents for the transfer of shares are requested to contact the Company's Registrar and Share Transfer Agent (RTA), MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), at: C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai - 400083, Tel: 022-49186270; Mob: +918108116767; Fax: 022-49186060. In case of any query, shareholders can raise a query at https://web.in.mps.mufg.com/helpdesk/Service_Request.html or may send an e-mail to RTA at rnt.helpdesk@in.mps.mufg.com or to the Company at investors@orientalaromatics.com
The shares re-lodged for transfer shall be issued only in dematerialized (demat) mode, subject to successful verification of documents.
For Oriental Aromatics Limited
Sd/
Kiranpreet Gill
Company Secretary & Compliance Officer
Date : 14.10.2025
Place : Mumbai

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF EGO FLOORING PRIVATE LIMITED

RELEVANT PARTICULARS

Sr. No.	Particulars	Details
1	Name of corporate debtor	Ego Flooring Private Limited
2	Date of incorporation of corporate debtor	28.02.2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26933MH2005PTC151646
5	Address of the registered office and principal office (if any) of corporate debtor	Gala No. A/1, Sagar Ind Estate 1, S. No. 35 Dhumal Nagar, Waliv, IP-9859, Vasai East, Thane, Maharashtra, India-401208.
6	Insolvency commencement date in respect of corporate debtor	13.10.2025
7	Estimated date of closure of insolvency resolution process	10.04.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Santanu T Ray Reg No. IBBI/IPA-002/IP-NO0360/2017-2018/11055
9	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 144, 14th Floor, Mittal Court, B wing, Nariman Point, Mumbai, Maharashtra-400021 Email id: santanutr@ainsoinsolvency.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 144, 14th Floor, Mittal Court, B wing, Nariman Point, Mumbai, Maharashtra-400021. Email id: egoflooring.irc@gmail.com
11	Last date for submission of claims	27.10.2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Relevant Forms available at https://ibbi.gov.in/en/home/downloads b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ego Flooring Private Limited on 13.10.2025. The creditors of Ego Flooring Private Limited, are hereby called upon to submit their claims with proof on or before 27.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.10.2025
Place: Mumbai
Sd/-
Santanu T Ray
Interim Resolution Professional
In the matter of Ego Flooring Private Limited
Reg No. IBBI/IPA-002/IP-NO0360/2017-2018/11055
AFA valid till 30.06.2026

SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED

("SABTNL" / "TARGET COMPANY"/ "TC")
("AVI"/"TARGET COMPANY"/"TC")
CIN No.: L32200MH1994PLC083863
Registered Office: 6th Floor, Adhikari Chambers, Oberoi Complex, next to Laxmi Industries Estate Oshiwara, New Link Road, Andheri (West), Mumbai - 400 053
Contact No: +91 022-4023 0000 Email Id: investorservices@adhikaribrothers.com Website: www.adhikaribrothers.com

Recommendations of the Committee of Independent Directors (IDC) of Sri Adhikari Brothers Television Network Limited ("SABTNL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations") in relation to the Open Offer to the Public Shareholders of the Target Company made by Mr. Kurjibhai Premjibhai Ruparelaiya ("Acquirer") along with M/s Leading Leasing Finance and Investment Company Limited ("Person Acting in Concert" or "PAC").

Sr. No.	Particulars	Response
1.	Date	14.10.2025
2.	Name of the Target Company	SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED
3.	Details of the Offer pertaining to Target Company	The Open Offer is being made by the Acquirer in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulations, 2011 for acquisition of up to 53,46,238 (Fifty-Three Lakhs Forty-Six Thousand Two Hundred and Thirty-Eight) fully paid-up equity shares of face value of Rs. 10/- each representing 13.24% of the Emerging Voting Share Capital of the Target Company from the eligible shareholders of the Target Company for cash at a price of ₹10.00/- (Rupees Ten) per Equity share (Offer Price) ("Open Offer").
4.	Name of the Acquirer	Mr. Kurjibhai Premjibhai Ruparelaiya ("Acquirer") along with M/s Leading Leasing Finance and Investment Company Limited ("Person Acting in Concert" or "PAC")
5.	Name of the Manager to the offer	Grow House Wealth Management Private Limited (CIN: U67100GJ2022PTC133630) A-606, Privilon, B/H. Iscon Temple, Ambli-Bopal Road, S.G. Highway, Ahmedabad-380054. Tel: +91 79353 33132 / +91-79-35333682; Email: takeover@growhousewealth.com Website: www.growhousewealth.com Contact Person: Mr. Hill Shah SEBI Registration No.: INM000013262 SEBI Registration Validity: Permanent
6.	Members of the Committee of Independent Directors ("IDC")	1. Mr. Ganesh Prasad Raut (DIN No: 08047742) - Chairperson 2. Mr. Ramavath Suresh (DIN No: 3366137) - Member 3. Mr. Sharathkumar Rekhapali Naga (DIN No: 7541655) - Member 4. Mr. Sripal Reddy Molugu (DIN No: 3642466) - Member 5. Mr. Mariappanandar Soundarapandian (Din No: 07566951) - Member 6. Mr. Umakanth Bhyravajoshiyulu (DIN No: 08047765) - Member 7. Ms. Neha Kothari (DIN No: 11022380) - Member Note: Mr. Pritesh Rajgor was granted a leave of absence.
7.	IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/ relationship), if any	i. All IDC Members are Independent and Non-Executive directors on the board of Target Company. ii. Further, the members of IDC confirm that they do not hold any equity shares or other securities in the Target Company. iii. Other than their positions as directors of the Target Company, there are no other contracts or relationships with the Target Company.
8.	Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the members of the IDC have traded in Equity Shares/other Securities of the Target Company during the: a. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 14, 2025; and b. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract/ relationship), if any	None of the IDC Members: a. are the directors of the Acquirer; b. hold any Equity Shares or other Securities of the Acquirer; or c. have any contract or any relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	a. None of the IDC Members have traded in Equity Shares/other Securities of the Acquirer during the: b. 12 (twelve) months period prior to the date of the Public Announcement ("PA") dated June 14, 2025; and c. Period from the date of the PA till the date of this recommendation.
11.	Recommendation on the Open offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, a) The IDC members are of the view that the offer price of ₹10.00/- (Rupees Thirteen only) per Equity Share is in line with the parameters prescribed by the SEBI (SAST) Regulations, 2011; b) IDC members believe that the offer is in line with the SEBI (SAST) Regulations, 2011 and the same is fair and reasonable; and c) It is advised to the shareholders to independently evaluate the open offer vis a vis current market price and take an informed decision before participating in the offer.
12.	Summary of reasons for recommendation	1. The IDC Members have reviewed: a. Public Announcement ("PA") dated 14.06.2025 b. Detailed Public Statement ("DPS") dated 19.06.2025 and which was published on 20.06.2025 c. Draft Letter of Offer ("DLOF") dated 27.06.2025 d. Letter of Offer ("LOF") dated 10.10.2025 2. The IDC Members also noted that: a. The Equity Shares of the Target Company are frequently traded in terms of Regulation 21(i)(j) of the SEBI SAST Regulations, 2011. b. The Offer Price is in accordance with Regulation 8(1) and 8(2) of the SEBI SAST Regulations, 2011. c. The Offer Price is in terms of Regulation 8(2) of the SEBI SAST Regulations. Based on the review of the aforesaid Offer Documents, the IDC Members are of the view that the offer price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations.
13.	Disclosure of Voting Pattern	These Recommendations were unanimously approved by the Members of the IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.
Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For SRI ADHIKARI BROTHERS TELEVISION NETWORK LIMITED
Sd/-
Name: Mr. Ganesh Prasad Raut
Chairperson - Committee of Independent Directors
DIN: 10871912

HYPERSOFT TECHNOLOGIES LIMITED

Corporate Identification Number (CIN): L62010TG1983PLC003912
Registered Office: Unit 117, 1st Floor Techno-1 Sy. No. 86, 87(P), 88(P), 88/1, Raidurg, Serilingampally Mandala, Ranga Reddy, Madhapur, Hyderabad, Shaikpet, Telangana, 500081
Phone: +91 8143858084; Email: info@hypersoftindia.com; Website: www.hypersoftindia.com

This Advertisement is being issued by Finshore Management Services Limited on behalf of Acquirer of Hypersoft Technologies Limited, pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (hereinafter referred to as "SEBI SAST Regulations") for time being in force including any statutory modifications and amendments from time to time in respect of Open Offer of Hypersoft Technologies Limited ("Open Offer")

Kind Attention: Physical Shareholders

Eligible Public Shareholders holding Equity Shares in physical form as on the Identified Date (i.e., 06.10.2025) who have not received the physical copy of Letter of Offer (LoF) for any reason whatsoever, may send request to Registrar & Share Transfer Agent to the offer, CIL Securities Limited at rtat@cilsecurities.com and avail soft copy of LoF. Alternatively, Eligible Shareholders may also download the soft copy of LoF from SEBI's Website www.sebi.gov.in or Manager to the Offer's website www.finshoregroup.com or Company's website www.hypersoftindia.com. LoF can also be accessed from RTA's website through <https://www.cilsecurities.com/pdfs/LETTER-OF-OFFER-Hypersoft-Technologies-Limited.pdf>. Eligible Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement" at page 25 of the LoF in relation to inter alia the procedure for tendering their Equity Shares in the Open Offer and are required to adhere to and follow the procedure outlined therein.

Capitalised terms used but not defined in this Advertisement shall have the same meaning assigned to such terms in Public Announcement/LoF.

Issued by the Manager to the offer on behalf of Acquirer



Finshore Management Services Limited
(Corporate Identification Number: U74900WB2011PLC169377)
Anandlok Block A, Room-207,
227, AIC Bose Road, Kolkata-700020
Tel: 91-033-4603 2561
Website: www.finshoregroup.com
Investor Grievance email id: investors@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185
Place: Kolkata
Date: 14th October, 2025

LOTUS CHOCOLATE COMPANY LIMITED

CIN: L15200TG1988PLC009111
Regd. Office: 8-2-596, 1st Floor, 1B, Sumedha Estates, Avenue - 4, Puzzolana Towers, Street No.1, Road No.10, Banjara Hills, Hyderabad, Telangana - 500 034. Tel. No.: 040 4020 2124
Email: investors@lotuschocolate.com, Website: www.lotuschocolate.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(Rs. in lakh, except per share data)

PARTICULARS	Quarter ended September 30, 2025	Quarter ended June 30, 2025	Quarter ended September 30, 2024	Half Year ended September 30, 2025	Half Year ended September 30, 2024	Year ended March 31, 2025
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Total Income from Operations	16,043.93	15,870.76	12,829.30	31,914.69	26,960.23	57,375.03
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	237.16	397.27	703.12	634.43	1,743.50	2,305.62
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	144.32	298.66	523.56	442.98	1,209.41	1,722.72
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	143.96	302.75	520.88	446.71	1,206.34	1,707.92
Equity Share Capital	1,284.10	1,284.10	1,284.10	1,284.10	1,284.10	1,284.10
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)	1.12	2.33	4.08	3.45	9.42	13.42
a. Basic (Rs.)	1.12	2.33	4.08	3.45	9.42	13.42
b. Diluted (Rs.)	1.12	2.33	4.08	3.45	9.42	13.42

Notes:

- The above Financial Results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company, in their respective meetings held on October 13, 2025 for the Quarter and Half Year Ended September 30, 2025 and have been reviewed by the statutory auditors of the Company.
- The above is an extract of the detailed format of Financial Results for the Quarter and Half Year Ended September 30, 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the said Financial Results is available on the Stock Exchange website (www.bseindia.com) and on the Company's website (www.lotuschocolate.com) and can be accessed by scanning the following QR Code.



For and on behalf of Board of Directors of
Lotus Chocolate Company Limited
Sd/-
Natarajan Venkataram
Whole-time Director
(DIN: 05324934)

Date: October 13, 2025

Justdial

Just Dial Limited
CIN: L74140MH1993PLC150054
Registered Office: Palm Court, Building-M, 501/B, 5th Floor, New Link Road, Beside Goregaon Sports Complex, Malad (West), Mumbai - 400 064.
Tel: +91 22 2888 4060; Website: www.justdial.com; E-mail: investors@justdial.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(₹ in million except per

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EGO FLOORING PRIVATE LIMITED**RELEVANT PARTICULARS**

1	Name of corporate debtor	Ego Flooring Private Limited
2	Date of incorporation of corporate debtor	28.02.2005
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26933MH2005PTC151646
5	Address of the registered office and principal office (if any) of corporate debtor	Gala No. A/1, Sagar Ind Estate 1, S. No. 35 Dhumal Nagar, Waliv, IP-9859, Vasai East, Thane, Maharashtra, India-401208.
6	Insolvency commencement date in respect of corporate debtor	13.10.2025
7	Estimated date of closure of insolvency resolution process	10.04.2026
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Santanu T Ray Reg No. IBBI/IPA-002/IP-N00360/2017-2018/11055
9	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 144,14th Floor, Mittal Court, B wing, Nariman Point, Mumbai, Maharashtra-400021 Email id: santanutr@aaainsolvency.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 144,14th Floor, Mittal Court, B wing, Nariman Point, Mumbai, Maharashtra-400021. Email id: egoflooring.ibt@gmail.com
11	Last date for submission of claims	27.10.2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Relevant Forms available at https://ibbi.gov.in/en/home/downloads b) N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ego Flooring Private Limited on 13.10.2025. The creditors of Ego Flooring Private Limited, are hereby called upon to submit their claims with proof on or before 27.10.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Santanu T Ray

Interim Resolution Professional

In the matter of Ego Flooring Private Limited

Reg No. IBBI/IPA-002/IP-N00360/2017-2018/11055

AFA valid till 30.06.2026

Date: 14.10.2025

Place: Mumbai

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